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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Original Application No: 1531 of 1993

Smt. Govind Devi & ors.... Applicant.

Versus

Union of India & ors. Respondents.

Hon'ble Mr. S.Das Gupta, Member-A

Hon'ble Mr. T.L.Verma , Member-J

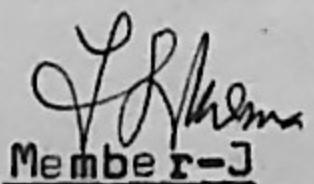
(By Hon'ble Mr. S.Das Gupta, A.M.)

The applicants, in this case are stated to have been appointed in the year 1978/79 as Hot Weather Waterman in the Northern Railways, Allahabad. They have worked for bearing number varying number of days and their grievance is that they have not been considered for regularisation against group 'D' posts although number of their juniors were stated to have been regularised. The applicants have drawn our reference to the judgement and order dated 16.2.1993 passed by this Tribunal in O.A. No. 944/91 in which a direction was given to the respondents to include the names of the applicants in the Live Casual Register and also in computerised list at an appropriate places of their seniority and consider their reengagement in the vacancies that exists or the vacancies that are likely to occur in future. It was also directed therein that in case similar persons who are junior to the applicants have already been engaged, the applicants should also be reengaged and they should be screened and regularised in their turn as per rules. The applicants have also enclosed in order dated 13/17.1.1993 by which it has been

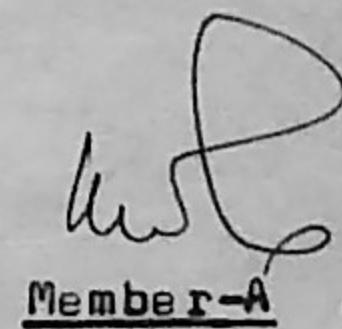
ordered that Casual Workers be appointed in any establishment of the Railways in compliance of the judgement and order of the Jodhpur Bench of this Tribunal in O.A. No. 581/1988.

2. In the facts and the circumstances indicated above, we direct the applicants to submit a representation within a period of one month to the respondents requesting for the regularisation of their service against group 'D' posts in the light of the directions contained in this Tribunal's judgement and order dated 16.2.1993 and the order dated 13/17.1.1993 issued in pursuance of the Jodhpur Bench of this Tribunal in order dated 21.1.1992 in O.A. No. 581/1988.

3. On receipt of such representation, the respondents shall consider and dispose of the same by a reasoned and speaking order within a period of 3 months from the date of receipt of such application. The application is disposed of at the admission stage with the above directions without any order as to costs.



Member-J



Member-A

Allahabad Dated: 4.4.1994

/jw/